

**The Hon'ble Chairperson  
National Green Tribunal  
Principal Bench  
New Delhi**

Subject: **Submission in O.A. 487 of 2022**

Date: **22-11-2022**

Hon'ble sir,

Respectfully Sheweth

The Applicant humbly submits as under:

1. That the noise pollution report of committee headed by the Respected DC Ludhiana, we live in **70.8db** noise pollution but actually every day we live in **79.0db** noise pollution which is very dangerous for me and my children.
2. That the **PPCB** has made a false report to Mohindra Industries in which green zone certificate was given only on the basis of **1.5 mm MS wire** but actually Mohindra cuts **3.0mm, 4.00mm and 5.79 mm MS wire** sample. Attached copy shows that we are passing our life in very dangerous noise pollution.
3. That there is a **school** at a distance of **10 yards (30 feet)** from Mohindra Industry. Due to noise pollution, the education of **school children is being badly affected**.
4. That as already submitted earlier, the **Municipal Corporation Ludhiana (MCL) and Area Town Planner (ATP)** gave wrong NOC to Mohindra Industries, it seems that **ppcb** also involved with Mohindra Ind. and disturbed us mentally too.
5. That the M/s Mohindra Industry has **4 doors** and **2 windows** outside and **3 doors** inside which have been asked to be closed by **ppcb** but Mohindra keeps these doors and windows open all the time due to which a lot of noise pollution comes out.

6. That on my complaint ppcb found 4 time reports **76.2db, 75.8db, 70.8db, 70.0db** and last fifth report by committee **DC Ludhiana 70.8db** which proves that my complaint is correct.
7. That It's not only me & my family but the residents of entire street are being troubled by this noise pollution of M/s Mohindra Industries. The Majority of people standing with us since from the first day. There are more than 10000 Industries as mentioned in IA by Mohindra Industry in our vicinity is also incorrect & **denied**. A copy of letter signed by large number of inhabitants is produced herewith as **Annexure-A1**.
8. That just to create pressure to compromise or withdraw my complaint, the Mohindra Industry has falsely levied charges of Noise Pollution done by my machines. He even tried to get it done through one person who visited my premises and introduced as **SDO of PPCB**. He was favoring the Mohindra Industry. I immediately filed complaint against with the Respected **DC** of Ludhiana as well as the **Chairman of PPCB** via email. A copy of complaint sent by me is produced herewith as **Annexure-A2**.

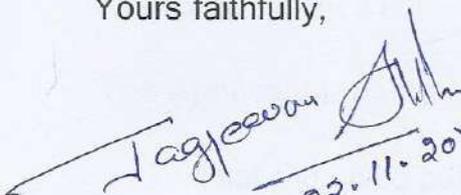
The petitioner humbly pray to this Hon'ble Tribunal as under:

1. The complaint (**IA No. 292 of 2022**) filed by Mohindra Industries with the Hon'ble NGT contains wrong information about number of Industries as well as noise pollution done by my machine, this is false and it is humbly prayed to reject his Application

and

2. Keeping in view of report submitted by the Committee, appropriate may kindly be taken against the company under the provisions of Environment Norms.

Yours faithfully,

  
22.11.2022.

Jagjeewan Singh

(Petitioner in Person)

In O.A. 487 of 2022



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Annexure R/2

20

**FAKE REPORT CERTIFICATE  
ISSUE BY PPCB. Date: 25-06-2022**

Industry Registration ID: W21LDH2831903

Registration No.: 19114902

To,

Mohinder Singh  
Mohindera Industrial Corporation  
MOHINDERA INDUSTRIAL CORPORATION 11581, ST. NO-I, PARTAP NAGAR, SANT LONGOWAL  
GALI, LUDHIANA  
LUDHIANA, LUDHIANA-141003

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Renew/LDH2/2022/19114902
Date of issue	22-07-2022
Date of expiry	21-01-2023
Certificate Type	Renew
Previous CTE/CTO No. & Validity	---

2. Particulars Provided by the Industry

Name & Designation of the Occupier	MOHINDER SINGH PROP				
Address of Industrial premises	Mohindera Industrial Corporation 11581, St. No-i, Partap Nagar, Sant Longowal Gali, Ludhiana				
Capital investment of the industry	9.84				
Category of Industry	GREEN				
Type of Industry	3999- Miscellaneous (Green)				
Scale of the Industry	Small				
Office District	Ludhiana li				
CTE/CTO-Applied for	CTO(Air)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	25.00	N171222005 694465	2022-06-20 00:00:00.0	-

"This is computer generated document from OCMMS by PPCB"

Mohindera Industrial Corporation, Mohindera Industrial Corporation 11581, St. No-i, Partap Nagar, Sant Longowal Gali, Ludhiana, 19114902, 22-07-2022, 21-

01-2023.

Page 1

T. Copy

*(Signature)*

91

Raw Materials	Raw material(s)	Quantity	Units					
	M. S. WIRE	2	Metric Tonnes/Day					
Products	Product(s)(Name)	Installed Capacity	Units					
	FASTENERS (RIVET ETC.)	1.5	Metric Tonnes/Day					
	IRON SCRAP	0.5	Metric Tonnes/Day					
Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	.	.	NR	NR	.		
	Trade Effluent	.	.	NR	NR	.		
	Cooling	.	.	NR	NR	.		
Emission Control Details	Source of emission	Fuel		Stack Height (in meters)		Control Equipment	Emission Sampling facility provided	
	Boiler/Furnace	Type	Qty	Unit	Above Ground Level	Above Roof Level	Y/NR	Y/NR
	Boiler	.	.	Metric Tonnes/Day	.	.	NR	NR
	Furnace	.	.	Metric Tonnes/Day	.	.	NR	NR
	<p>Capacity of D.G. set(In KVA)</p> <p>Quantity of Fuel used/to be used (in Lts./day)</p> <p>Stack Height above ground level(meters))</p> <p>Canopy/Acoustic Enclosure Provided Y/N(check)</p> <p>---Select---</p>							

FAKE

REPORT BY

PPCB

NOT GREEN CATEGORY

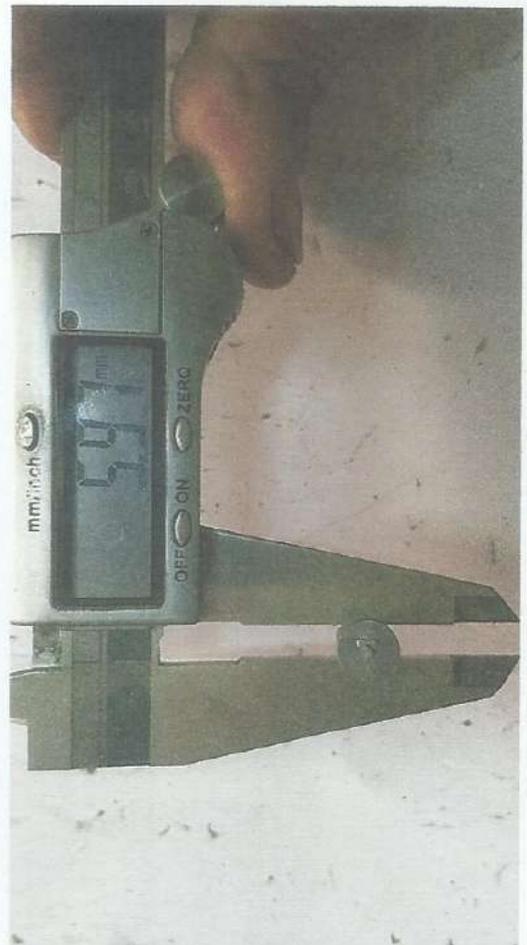
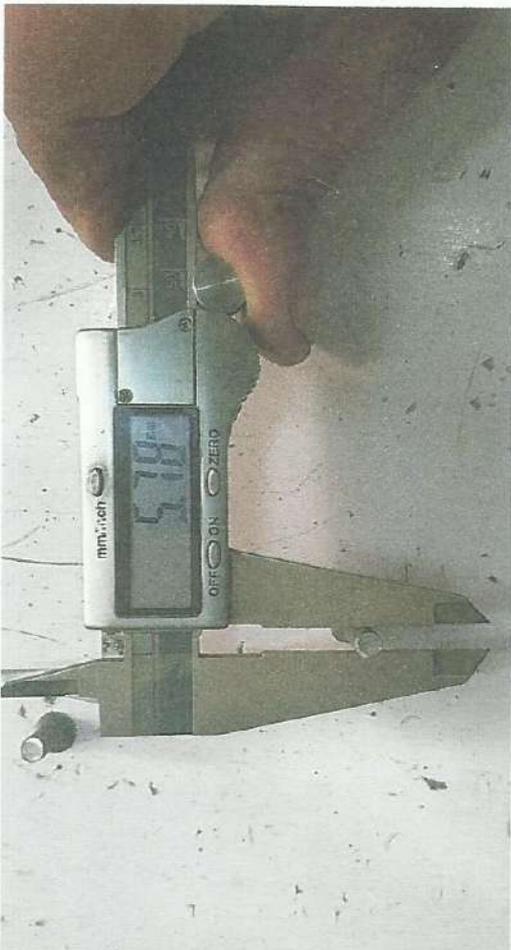
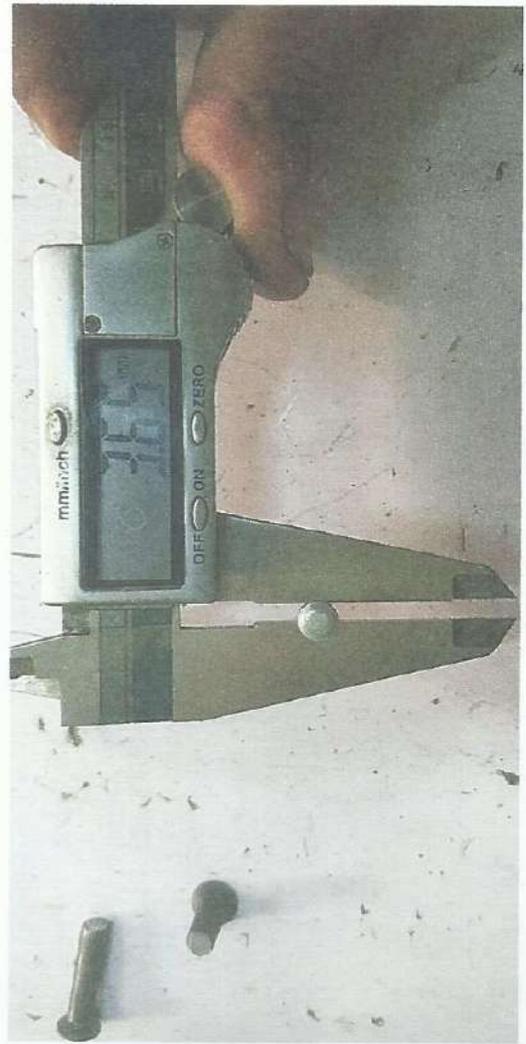
A. SPECIAL CONDITIONS

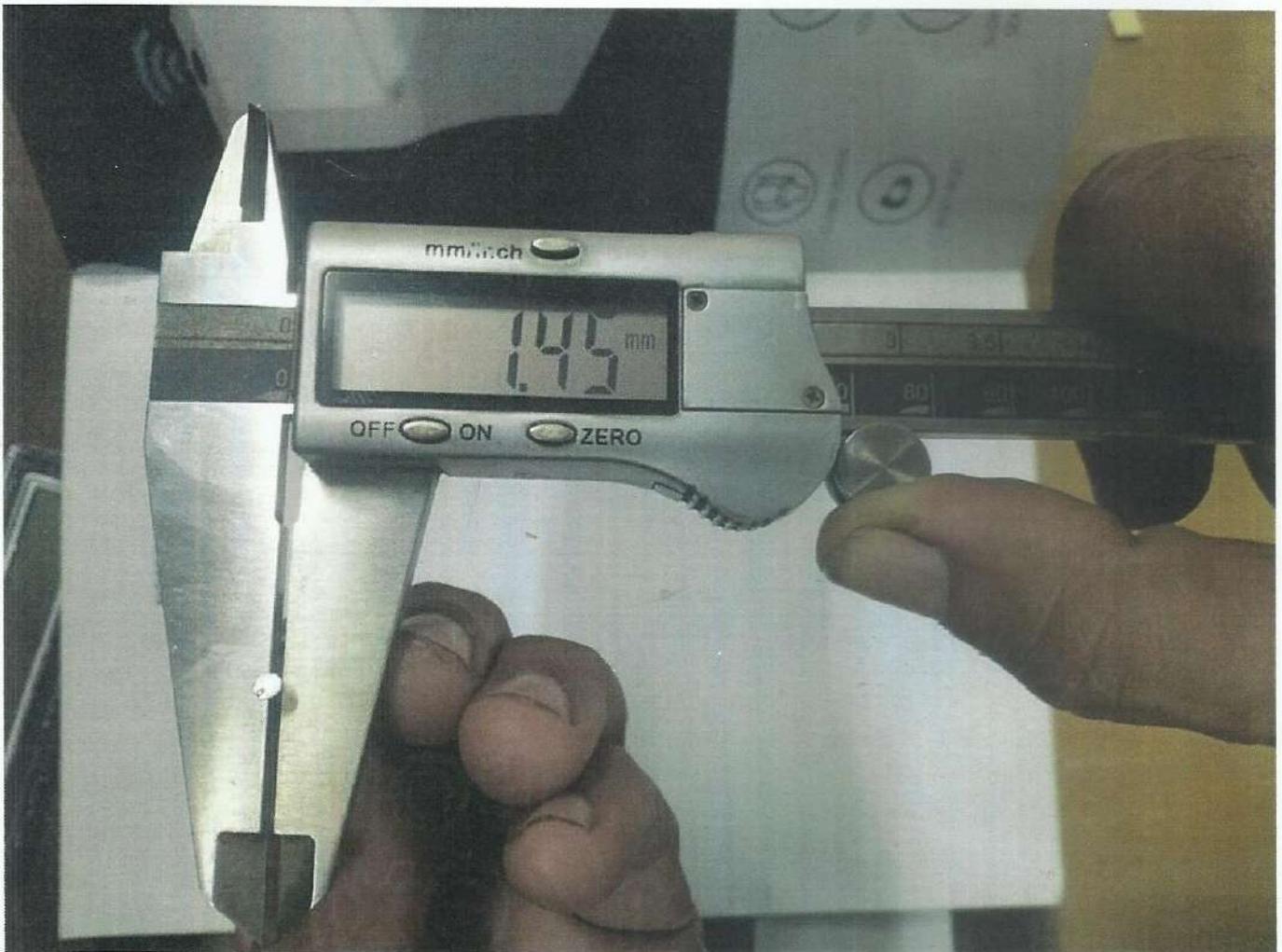
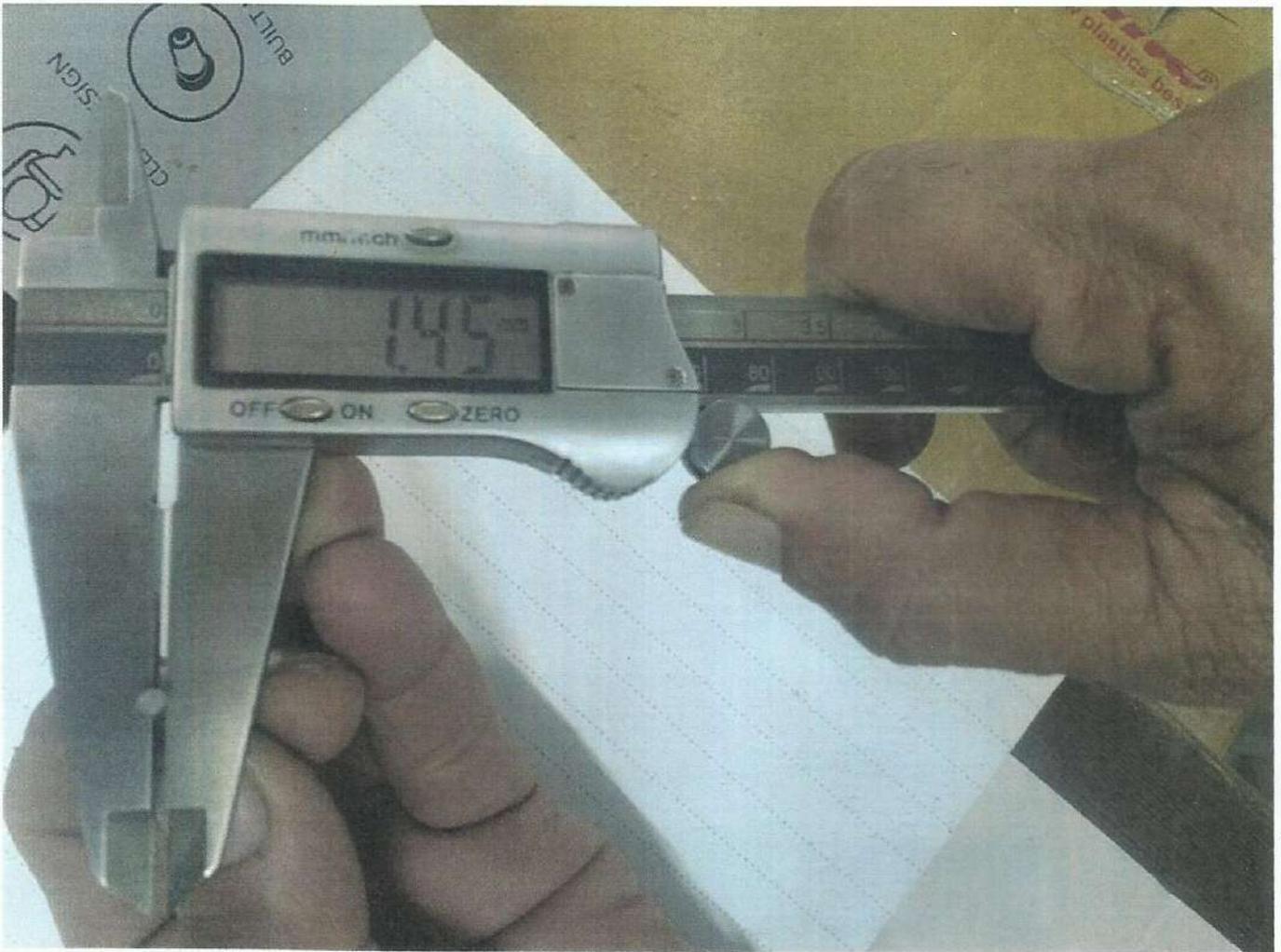
- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.

"This is computer generated document from OCMMS by PPCB"

Mohindra Industrial Corporation, Mohindra Industrial Corporation, 11581, St. No-i, Partap Nagar, Saut Longowal Gali, Ludhiana, 19114902, 22-07-2022, 21-

01-2023.





MS-WIRE

1. 45mm →



3. 65mm →



5. 79mm →



5. 97mm →



5. 78mm →



22/11/2022 Jagjit Singh

② The industry has installed 7 no. headers, 5 no. have been installed in one room and 2 no. have been installed in adjoining room in the same premises.

③ All the 7 headers were in operation at the time of visit

④ The readings are as under :-

⑤ The gate adjourn to the main gate was closed. Also the gate adjourn to factory in residence was closed.

⑥ Complainant refused to enter the industry due to non presence of SNO.

SNo.	when all machines were in operation and all gates were closed	when all the machines were in operation and all gates were opened	when industry the machine was not in operation
1.	70.8 dB(A)	79.2 dB(A)	68.7 dB(A)

As per complaint, the gates remain open at all the times  
 No presence of industry, cameras have been installed inside of the factory can provide all the footage.

For. Atul Kamal  
 ABE, PPS

For. Ganji + ...  
 SDE, PWD (I.A.)

Sh. Dhan Singh  
 JSO, PPS

Sh. Mohan Singh  
 Probs. Mohan  
 Indl. Corp.

Sh. Tejwan Singh  
 Complainant

ਗਲੀ ਸੰਤ ਲੋਗੋਵਾਲ ਸਮੂਹ ਇਲਾਕਾ ਨਿਵਾਸੀਆਂ ਨੂੰ ਮੇਹਿੰਦਰਾ ਇੰਡਸ ਵੱਲੋ ਮਾਨਯੋਗ NGT ਅਤੇ ਪੰਜਾਬ ਪੋਲੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ ਨੂੰ ਦਿੱਤੀ ਝੂਠੀ ਸ਼ਕਾਇਤ ਨੂੰ ਰੱਦ ਕਰਵਾਉਣ ਸਬੰਧੀ ।



Date 21-11-2022

**NATIONAL GREEN TRIBUNAL  
FARIDKOT HOUSE , COPERNICUS MARG  
NEW DEKHI**

ਅਸੀਂ ਸਮੂਹ ਗਲੀ ਨਿਵਾਸੀ, ਗਲੀ ਨੰ 1, ਸੰਤ ਲੋਗੋਵਾਲ ਗਲੀ ਪ੍ਰਤਾਪ ਨਗਰ ਦੇ ਰਹਿਣ ਵਾਲੇ ਹਾਂ ਸਮੂਹ ਇਲਾਕਾ ਨਿਵਾਸੀ ਆਪ ਜੀ ਨੂੰ ਇੱਕ ਬੇਨਤੀ ਪੱਤਰ ਰਾਹੀਂ ਇਹ ਦੱਸਣਾ ਚਾਉਂਦੇ ਹਾਂ

ਕਿ ਇਸ ਮੇਹਿੰਦਰਾ ਇੰਡ ਉਤੇ ਜਗਜੀਵਨ ਸਿੰਘ ਵੱਲੋ ਸ਼ਕਾਇਤ 167/2021 ppcb ਅਤੇ 487/2022 NGT ਵਿੱਚ ਸ਼ਕਾਇਤ ਪਹਿਲਾ ਤੋਂ ਹੀ ਵਿਚਾਰ ਅਧੀਨ ਹੈ, ਜਿਸ ਉਪਰੰਤ ਮਾਣਯੋਗ NGT ਅਤੇ ਪੰਜਾਬ ਪੋਲੂਸ਼ਨ ਕੰਟਰੋਲ ਵਿਭਾਗ ਵੱਲੋ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਸੀ ਅਤੇ ਮੇਹਿੰਦਰਾ ਇੰਡਸ ਦੇ ਬਿਜਲੀ ਮੀਟਰ ਦੇ ਕੰਨੈਕਸ਼ਨ ਕੱਟਣ ਦੇ ਆਦੇਸ਼ ਕੀਤੇ ਗਏ ਸਨ ਅਤੇ ਨਾਲ ਆਵਾਜ਼ ਪ੍ਰਦੂਸ਼ਣ ਦੀ ਕੋਨਸੈਂਟ ਵੀ ਰੱਦ ਕਰਨ ਦੇ ਆਦੇਸ਼ ਮਾਨਯੋਗ court NGT ਵੱਲੋ ਕੀਤੇ ਗਏ ਸਨ, ਮੇਹਿੰਦਰਾ ਇੰਡਸ NGT ਅਤੇ ਪੰਜਾਬ ਪੋਲੂਸ਼ਨ ਬੋਰਡ ਨੂੰ ਜਵਾਬ ਦੇਣ ਅਤੇ ਕਾਨੂੰਨੀ ਕਾਰਗਜ਼ੀ ਵਿੱਚ ਬੁਰੀ ਤਰਾਂ ਅਸਫਲ ਰਿਹਾ ਜਿਸ ਤੋਂ ਗੁੱਸੇ ਵਿੱਚ ਆ ਕੇ ਮੇਹਿੰਦਰਾ ਇੰਡਸ ਆਪਣੇ ਬਚਾਓ ਦੇ ਲਈ ਇਹ ਪੂਰੀ ਗਲੀ ਨੂੰ ਜਾਨਬੁਝ ਕੇ ਝੂਠੇ ਪ੍ਰਦੂਸ਼ਣ ਦੇ ਇਲਜਾਮ ਲਾ ਤੰਗ ਪ੍ਰੇਸ਼ਾਨ ਕਰ ਰਿਹਾ ਹੈ

ਹੁਣ ਅਸੀਂ ਇਹ ਦੱਸਣਾ ਚਹੁੰਦੇ ਹਾਂ ਸਾਡੀ ਗਲੀ ਵਿੱਚ ਕੁੱਲ 60 ਰਿਹਾਇਸ਼ੀ ਘਰ ਹਨ, ਇੱਕ ਸੁਰੇਸ਼ ਮਾਡਲ ਸਕੂਲ ਵੀ ਹੈ ਜੇ ਕਿ ਮੇਹਿੰਦਰਾ ਇੰਡਸਟਰੀ ਦੇ ਬਿਲਕੁੱਲ 10 ਗਜ ( 30 feet ) ਦੇ ਫਾਸਲੇ ਵਿੱਚ ਆਉਂਦਾ ਹੈ ਉਹ ਵੀ ਇਸ ਆਵਾਜ਼ ਪ੍ਰਦੂਸ਼ਣ ਤੋਂ ਪ੍ਰਭਾਵਿਤ ਹੋ ਰਹੇ ਹਨ ਅਤੇ ਸਿਰਫ 12 ਫੈਕਟਰੀ ਹਨ ਜੇ ਕੋਈ ਵੀ ਆਵਾਜ਼ ਪ੍ਰਦੂਸ਼ਣ ਨਹੀਂ ਹੈ ਇਹ ਸਬ ਫੈਕਟਰੀ ਆਪਣੇ ਘਰ ਦੇ ਦਰਵਾਜ਼ੇ ਤਕ ਹੀ ਸੀਮਤ ਹਨ, ਆਸ ਪਾਸ ਨੂੰ ਕਿਸੇ ਵੀ ਪ੍ਰਦੂਸ਼ਣ ਦੁਆਰਾ ਤੰਗ ਪ੍ਰੇਸ਼ਾਨ ਨਹੀਂ ਕਰਦੇ, ਮੇਹਿੰਦਰਾ ਇੰਡਸ 11581 ਜੇ ਕੀ ਖੁਦ ਬਹੁਤ ਜ਼ਿਆਦਾ ਆਵਾਜ਼ ਪ੍ਰਦੂਸ਼ਣ ਕਰਦੀ ਹੈ ਬੱਚਿਆਂ ਅਤੇ ਬਜ਼ੁਰਗਾਂ ਦੇ ਲਈ ਇਹ ਆਵਾਜ਼ ਬਹੁਤ ਜ਼ਿਆਦਾ ਨੁਕਸਾਨ ਦੇਹ ਹੈ ਕੋਈ ਵੀ ਆਪਣੇ ਘਰ ਦੇ ਬਾਹਰ ਸਾਂਤੀ ਨਾਲ ਕੁਛ ਸਮਾਂ ਬੈਠ ਨਹੀਂ ਸਕਦੇ ਅਸੀਂ ਸਾਰੀ ਗਲੀ ਇਸਤੋਂ ਬਹੁਤ ਜ਼ਿਆਦਾ ਪ੍ਰੇਸ਼ਾਨ ਹਾਂ, ਹੁਣ ਅਤੇ ਹੁਣ ਇਹ ਅਸੀਂ ਇਲਾਕਾ ਨਿਵਾਸੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦੇ ਹਾਂ ਕਿ ਇਸਦੇ ਆਵਾਜ਼ ਪ੍ਰਦੂਸ਼ਣ ਨੂੰ ਕਾਬੂ ਕਰ ਇਸ ਨੂੰ ਪੱਕੇ ਤੌਰ ਬੰਦ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਅਸੀਂ ਸ਼ਾਂਤਮਈ ਇੱਕ ਚੰਗੇ ਵਾਤਾਵਰਨ ਵਿੱਚ ਰਹਿ ਸਕੇ

ਧੰਨਵਾਦ ਸਾਹਿਤ ਸਮੂਹ ਇਲਾਕਾ ਨਿਵਾਸੀ ਮਕਾਨ ਨੰ 11582 ਤੋਂ ਮਕਾਨ ਨੰ 11624 ਤਕ ਘਰਾਂ ਦੀ ਏਕਤਾ :-

ਪੰਨਵਾਦ ਸਾਹਿਤ ਸਮੂਹ ਇਲਾਕਾ ਨਿਵਾਸੀ ਮਕਾਨ ਨੰ 11582 ਤੋਂ ਮਕਾਨ ਨੰ 11624 ਤਕ ਘਰਾਂ ਦੀ ਏਕਤਾ :-  
 ਸਮੂਹ ਇਲਾਕਾ ਨਿਵਾਸੀ, ਗਲੀ ਸੰਤ ਲੌਗੋਵਾਲ, ਪ੍ਰਤਾਪ ਨਗਰ ਲੁਧਿਆਣਾ 141003

RESI  
 Amit Koller  
 11577/1

Amit Koller  
 9846 811280

11582 ਰਿਹਾਇਸ਼ੀ  
 BHUPINDER SINGH

11583 ਰਿਹਾਇਸ਼ੀ  
 Harper  
 (shop)

11583/1 ਰਿਹਾਇਸ਼ੀ  
 Nurlape Singh

11584 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ

11585 SCHOOL  
 SURESH MODEL  
 SCHOOL

11586 ਰਿਹਾਇਸ਼ੀ

11587 ਰਿਹਾਇਸ਼ੀ  
 Promote  
 9417037034

11588 ਰਿਹਾਇਸ਼ੀ

11589 ਰਿਹਾਇਸ਼ੀ

98155  
 4293

11590 ਰਿਹਾਇਸ਼ੀ  
 Dehals  
 98154-00979

11591 ਰਿਹਾਇਸ਼ੀ  
 Jekinder Singh  
 9815141632

11592/1 ਰਿਹਾਇਸ਼ੀ/Rent

11592 ਰਿਹਾਇਸ਼ੀ

11593 ਰਿਹਾਇਸ਼ੀ

11594 ਰਿਹਾਇਸ਼ੀ

ਦਿੱਲੀ ਰਸਾ

Raymond  
 987699810

LOCKED  
 STORE

11593/1

11594/1 ਰਿਹਾਇਸ਼ੀ

11596 Factory/RESI

11597 Factory

M B Singh

7980194547

Konehem Shetty  
 RESIDENCE  
 11593 Raym S.  
 Satram Singh

11598 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ

11599 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ

11600 ਰਿਹਾਇਸ਼ੀ  
 Balpreet Singh  
 8837779160

11601 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ  
 Anam Singh  
 94179 27670

11602 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ  
 WS

11603 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ  
 WS

11604 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ  
 WS

11605 ਰਿਹਾਇਸ਼ੀ / ਕਿਰਾਏਦਾਰ  
 WS



## ENGLISH TRANSLATE LETTER

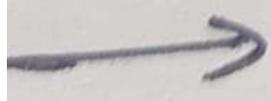
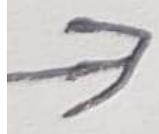
We are all residents of Street No. 1, Sant Longowal Street Pratap Nagar.

That the complaint 167/2021 ppcb and 487/2022 NGT by Jagjeevan Singh against this Mohindra Ind. is already under consideration, after which action was taken by the honorable NGT and Punjab Pollution Control Department and disconnection of the electricity meter of Mohindra Ind. were ordered and along with the cancellation of the noise pollution consent was also ordered by the honorable court NGT, Mohindra Ind has miserably failed to respond to the NGT and PPCB and filed legal papers, now Mohindra Ind harassing the entire street with false accusations of pollution.

Now we want to tell that there are total 60 residential houses in our street, there is also a Suresh Model School which comes within 10 yards (30 feet) of Mohindra Industry they are also affected by this noise pollution and only There are 12 factories which do not cause any noise pollution, all these factories are limited to their own doorsteps, they do not disturb the surrounding by any pollution. Mohindra Indus 11581 which itself produces a lot of noise pollution this noise is very harmful for children and elderly people no one can sit outside their house peacefully for some time we the whole street is very disturbed by it now and now this

We request the residents of the area to control its noise pollution and close it permanently so that we can live peacefully in a good environment.

RE  
-



IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

Jagjeevan Singh vs. Punjab Pollution Control Board & ors.

INDEX

S. No.	Particulars	Page No.
1	Main Petition	1-6
2	Annexure No. 1 - Noise Analysis report dated 15-02-2021 as prepared by Respondent No. 2	7
3	Annexure No. 1 - Noise Analysis report dated 31-05-2021 as prepared by Respondent No. 2	8



Jagjeevan Singh  
(Applicant in person)

To,

**The Hon'ble Chairman**  
**The National Green Tribunal,**  
Faridkot House, Copernicus Marg  
New Delhi - 110001

**Subject:** Petition against Severe Noise Pollution & Vibrations (an Act against Environment Protection Act, 1986 as well as directions of this Hon'ble Tribunal) being caused by M/s Mahindra Industrial Corp., 11581, Sant Longowal Street No. 1, Partap Nagar, Ludhiana - causing health issues to me & my family.

**Jagjeevan Singh s/o S. Baldev Singh r/o 11583, Street no. 1, Partap Nagar, Ludhiana**

.....Applicant

Vs.

1. **Punjab Pollution Control Board through its Chairman, Vatavarn Bhawan, Nabha Road, Patiala,**
2. **The Chief Engineer, Punjab Pollution Control Board, Zonal Office 1 & 2, Focal Point, Phase-V, Ludhiana**
3. **The Chief Engineer (Operation), Punjab State Power Corporation Ltd., Ludhiana**
4. **The Mahindra Industrial Corp. #11581, Sant Longowal Street No. 1, Partap Nagar, Ludhiana email: [mohindersingh5057@gmail.com](mailto:mohindersingh5057@gmail.com)**

**Hon'ble Sir,**

**Respectfully showeth,**

It is humbly submitted as under:

1. That I, Jagjeevan Singh s/o S. Baldev Singh r/o 11583, Street no. 1, Partap Nagar, Ludhiana, am a law abiding citizen of India.
2. That there is one Industry in the name of M/s Mahindra Industrial Corp. #11581, Sant Longowal Street No. 1, Partap Nagar, Ludhiana (Respondent No. 4) situated just opp. to my residence in which Six No. of Header Machines are installed which act like hammer to cut the thick steel wires with a blow. Such machines regularly cause lot of noise pollution beyond permissible limits as well as vibration.
3. That I filed many complaints with Respondent No. 1, 2 and after my first complaint (**Diary No.167/21-01-2021**), the officials of Respondent No. 2 visited the said Industry twice i.e. on 15-02-2021 as well as 31-05-2021 and recorded the Noise Pollution and

as per report prepared by them, the Noise Monitoring System recorded the readings as under:

**On 15-02-2021:**

<b>Location</b>	<b>In Operation</b>	<b>Not in operation</b>
<b>Entry Gate of Ind.</b>	<b>85.9</b>	<b>48.2</b>
<b>Inside Complainant House</b>	<b>76.2</b>	<b>58.0</b>

**On 31-05-2021:**

<b>Location</b>	<b>In Operation</b>	<b>Not in operation</b>
<b>Entry Gate of Ind.</b>	<b>84.7</b>	<b>48.1</b>
<b>Inside Complainant House</b>	<b>75.8</b>	<b>57.9</b>

Copies of both the Visit Reports are produced herewith as Annexure-1 & Annexure-2 resp.

4. That after aforementioned report by Respondent No. 2 vide letter No. 3180-81 dated 27-07-2021 issued written directions to Respondent No. 3 to disconnect the electric connection available to the Industry with immediate effects. The electricity connection was disconnected by Respondent No. 3 on 12-08-2021.

5. That after one week, the connection was deliberately restored by Respondent No. 3. The Applicant asked for the documents by filing an RTI with Respondent No.2 to which it was disclosed that the owner of Industry had submitted analysis report of **one private Lab M/s Sima Lab** on 31-07-2021. However, the copy of noise analysis report as prepared by the lab is not provided to the applicant. It is mentioned in reply to RTI that the electricity connection was restored for six months from 20-08-2022 to 19-02-2022 which has further been extended till 08-08-2022. The Industry is continuously causing noise pollution beyond permissible limits and such an act is against directions issued by this Hon'ble Tribunal from time to time.

6. That the Respondent No. 2 has **deliberately accepted the analysis report of private lab** just to allow the Industry to continue causing noise pollution. Such an act of Respondent No. 2 has resulted into mantle harassment and health issues to me and my family. It is pertinent to mention here that as per video recording available with the Applicant, M/s Sima Lab visited on 31-07-2021 during lunch timings i.e. when the Factory was non-operational. **It is**

further pertinent to submit here that when department had taken noise analysis/reading of factory twice and both the time, the reading was much more than the permissible limits, the PPCB (Respondent No. 2) should have taken reading of noise pollution in the presence of applicant before giving consent to restore the electric connection but nothing was done by it.

7. That the entire working of Respondent No. 2 in active connivance with Respondent No. 4 is done with malafide intentions. The Industry is causing noise pollution beyond permissible limits daily. The applicant/petitioner once again filed a complaint with Respondent no. 1 & 2 on 17-05-2022 but no action has been taken by it till date and his family is suffering badly due to noise pollution being caused by the Industry (Respondent No. 2) daily.

**Prayer:**

Hon'ble Sir, since the noise being caused by Respondent No. 4 is an act against Environment Protection Act, 1986 as well as directions of this

Hon'ble Tribunal issued to State PCB, it is humbly prayed as under:

1. Directions may kindly be issued to Respondent No. 1 to shut down the industry of Respondent No. 4 after disconnection of electric connection through Respondent No. 3.
2. Any other as deem fit by this Hon'ble Tribunal.

Thanking you,

Yours faithfully,

Jagjeevan Singh

Jagjeevan Singh  
Applicant in person)  
R/Address: #11583, Sant Longowal,  
Street No.01, Partap Nagar,  
Ludhiana-141003.  
Mob.08283910000  
Email@ [harjeevan.uk@gmail.com](mailto:harjeevan.uk@gmail.com)